

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/5965/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Arunima Deka,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati the 1st October, 2019

Sub: **Permission to avail the entire Durga Puja Vacation with Station leave permission.**

Ref:- Your letter Nos.F.C.(B)/2019/718 dtd 27.09.2019 and
F.C.(B)/2019/719 dtd 30.09.2019.

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail the entire Durga puja vacation w.e.f. 05.10.2019 to 18.10.2019 along with station leave permission w.e.f. the evening of 04.10.2019 till the morning of 19.10.2019, as prayed for.

Further, the Chief Judicial Magistrate, Barpeta and in her absence the Addl. Chief Judicial Magistrate, Barpeta will remain in-charge of Family Court, Barpeta in the absence of both the Principal Judge and Counsellor.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

5968

Memo NO.HC.VII-50/1997/5966/A dated 1.10.19

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Chief Judicial Magistrate, Barpeta
3. ✓ The System Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Pdas